

[श्री श्रेनारायणसाहस]

मैं समझता हूँ कि न्याय पाने की जो वर्तमान पद्धति है, वह सरकार के लिये भी और मुकदमा लड़ने वाले के लिये भी खर्चीली है। मैं मानता हूँ कि तनखाह बढ़ाने की बात चलती है, कोर्ट फीस हटाने की मांग चलती है लेकिन फिर भी सरकार की चाहिये कि वह साधारण टैक्सों से इकट्ठे किए हुए पैसे से ही न्याय पद्धति का इन्तजाम करे। न्याय को जनता तक पहुँचाने के लिये, फीस लेना उचित नहीं है, न्याय संगत नहीं है, यह सबसे प्राइमरी अन्याय है, जो हो रहा है और यह दूर होना चाहिये।

इन शब्दों के साथ मैं आशा करता हूँ कि जो राज्य सरकारें हैं, जो केन्द्रीय सरकार हैं तथा सुप्रीम कोर्ट व हाईकोर्ट्स हैं, जिनसे सम्बन्ध रखने वाली ला कमीशन की सिफारिशें हैं, व सब इन सिफारिशों को कार्याविन्त करने के लिये जल्दी कोशिश करेंगी।

16.42 hrs.

BUSINESS OF THE HOUSE

Mr. Chairman: Before I call upon the Minister of State to intervene in the debate, I permit the Minister of Parliamentary Affairs to make an announcement.

The Minister of Parliamentary Affairs (Shri Satya Narayan Singh): Sir, I have a little announcement to make with your permission.

As you are aware, the consideration of the Andhra Pradesh and Madras (Adjustment of Boundaries) Bill has been postponed to the next week at the request of certain sections of the House. It is proposed to take in its place the Arms Bill as reported by the Joint Committee. The Bill will be taken up tomorrow after discussion and voting of Demands for Excess Grants (Delhi) and Demands for Excess Grants (Himachal Pradesh). The Business Advisory Com-

mittee has already allotted five hours for this Bill.

I have also to announce another change, namely, that discussion on the motion of Shri Harish Chandra Mathur regarding the Vivian Bose Board of Inquiry and the allied documents originally announced for Friday, September 4, will now be held on Monday, September 7, and the House will discuss the report of the Commissioner for Linguistic Minorities on Friday, September 4.

These changes, as you are aware, have been made to accommodate the wishes of large sections of this House.

Shri Nagi Reddy (Anantapur): What is the time allotted for the discussion of these reports? (Interruption).

Mr. Chairman: No further explanation is necessary. The Minister of Parliamentary Affairs has made his announcement.

16.43 hrs.

MOTION RE: FOURTEENTH REPORT OF THE LAW COMMISSION —contd.

The Minister of State in the Ministry of Home Affairs (Shri Datar): Mr. Chairman, Sir, a number of points have been raised in the course of the debate today and also on the last occasion in relation to the Law Commission's recommendations as well as suggestions. I should like to deal with a few of them because they are more or less concerned with the Ministry of Home Affairs.

In the first place, a reference was made by one or two hon. Members to the comments or the complaints made by the Law Commission in regard to the appointment of judges in the high